

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "SMC-2" : DELHI  
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI O.P. KANT, ACCOUNTANT MEMBER  
ITA.No.6165/Del./2019  
Assessment Year 2015-2016

Shri Subhash Gupta, H.No.9, Road No.32, East Punjabi Bagh, West Delhi, New Delhi – 110 026. PAN ATWPG1911B	vs.	The Income Tax Officer, Ward – 41 (4), New Delhi – 110 001.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Shri S.S. Negi, Sr. D.R.

Date of Hearing :	11.01.2021
Date of Pronouncement :	11.01.2021

**ORDER**

**PER BHAVNESH SAINI, J.M.**

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-4, New Delhi, Dated 07.06.2019, for the A.Y. 2015-2016.

2. Learned Counsel for the Assessee filed an application seeking permission to withdraw the appeal as the matter is settled under VIVAD SE VISHWAS SCHEME,

2020 and Form No.3 have already been received by the assessee from the Department.

3. In view of the above, appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the Assessee dismissed.

Order pronounced in the open Court.

(O.P. KANT)  
 ACCOUNTANT MEMBER

(BHAVNESH SAINI)  
 JUDICIAL MEMBER

Delhi, Dated 11<sup>th</sup> January, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-2' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :  
 Delhi.